



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

O.A No. 178/2020

this the 20th day of January, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

Sh. R P Mathur (Aged about 84 years) Group 'A'

S/o late Dr. Shiv Dayal Mathur

Additional Chief Engineer (Retd.)

R/o 1100, Sector 15-II,

123 1100, Sector 1
Gurugram-122001

....Applicant

(By Advocate: Mr VS R Krishna with Mr Subodh Kr Kaushik)

Versus

1. Union of India through
Secretary
Ministry of Defence
Government of India,
South Block, New Delhi
2. The Engineer-in-Chief
Army Headquarters,
Kashmir House,
DHPO, New Delhi-110001

(By Advocate: Mr Vijendra Singh)

ORDER (ORAL)

Ms. Aradhana Johri, Member (A):

Office objection that representation is pre mature is over ruled, since the representation is of 24.06.2019 and more than 6 months have passed.

Therefore, OA is admitted. Registry is directed to assign OA no.

2.0 Mr Vijendra Singh, learned counsel appeared on advance notice on behalf of the respondents. The applicant retired as Additional Chief Engineer in Military Engineering Services under respondents no. 2.



This matter pertains to revision of pension of the applicant who retired on 31.08.1992. He has given representation dated 24.06.2019 for revision of his pension to give him benefit of enhanced pay scale which was granted to him with effect from 01.01.1996. Without going into the merits of the matter, respondents no. 2 is directed to decide the representation through a reasoned and speaking order as per law within a period of two months from receipt of a certified copy of this order.

3.0 Averments made in the OA may also be treated as part of the representation.

4.0 OA is accordingly disposed of. No order as to costs.

(Aradhana Johri)

Member (A)

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